STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/03/2020

				Disnosal	during the	quarter year		Total		f cases in ts Reserve		ıq	
Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	At Preliminary hearing	By a single judge	By Division bench	By full Bench	By Constit ution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	Cases pending at the end of the quarter year
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)			3 3 1 m m s m s m	- 3				13.7					
a) Civil suits			3.4				1		7.				
b) Admiralty suits													
2. Testamentary and intestate suits				-	V		_						
3.Insolvency Cases	_												-
4. Liquidation Cases					-		N	-				-	
5. Chartered Accountant Act, 1949											 	-	+
6. Special Jurisdiction Cases						-		-	-		1	*	
7. WRIT PETITIONS								-					
a)Service matter	31	02		03				03					30
b) Land Reforms								-					-
c) Labour Laws						-		-	1				-
d) Others 8 a) Banking Regulation Act, 1949	65	06		03	01			04					67
8 a) Banking Regulation Act, 1949													

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b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949							=						
9. Company petition & Application						28.40							
a) Petitions													
b) Application in Petitions													
c) Applications in liquidation proceedings			and the second of the second										
d) Application in company appeals													
e) Matter transferred U/S 455(3) of the Companies Act											-110011000		
10. Income Tax References and applications	11	(e ¹ = 211, + 1111)	- n - 15 1	port .		1 × 1	Not the second	jes 15-3	2-		I P KE		Special Section
11. Sales Tax References and application	12	4									*		4
12. Other Direct and indirect Tax References and applications													
a) Gift Tax Wealth Tax and Estate Duty References and Applications													
b) Other tax Revision Cases													
c) Other Tax Reference and Applications													
13. Petitions Under Indian Arbitration Act	03			01				01					02
14. Matrimonial Cases and Reference											-		
a)Matrimonial Suits/Cases	01							-	-		-	-	01
b)Matrimonial References													
c)Petitions Under Section 24 of the Hindu Marriage Act													
15. Land Acquisition Reference												ļ	1
16. Election Petitions and													
Applications	ļ				-		-				-	-	-
a) Election Petitions	-									-	 	+	
b)Applications in Election Cases				-	-						 	-	
17.Insurance Act, Reference & Applications												1	

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			ya	T	т	т							
18. Motions													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
19. Other Petitions and Applications	18,819, 1		_=				= (1 - s)			114-2	A TELEVISION		
a) Probate Civil Petitions b) Petitions under the Guardians &		>				Det				~			
Wards Act													
c) Contempt of Court (Civil) Petitions		_	_			<u></u>	_				<u> </u>	_	
d) Cross objections				02				02					02
e) Transfer Petition (Civil)									22				
f) Applications for leave to sue as indigent person	2								:				Œ
g) Execution application on the original side													
	124						<u> </u>						
h) Special Cases under Order XXXVI of Civil Procedure Code 1908		ė				ř n							
i) Applications under Court Fees Act, Regarding valuation of Estate									¥				



j) Petitions under Foreign Awards											
(Recognition and Enforcement Act, 1961)											nice is a large and
k) Petitions Application for											
i) Injunction in Original Proceedings											
ii) Appointment of Receivers in Original Proceeding								£	,		
20. TOTAL	104	08	5***	09	01		 10	- 4-		 	102
ORIGINAL SIDE (CRIMINAL.)	=							1, 1-1	F		
21. High Court Sessions		10000	:-		-:					-	
22. Writ Petitions											
a) Relating to Investigation or Trial of Criminal cases							 			 	
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973		-				£.					
24. Criminal Contempt, under the Contempt of Courts Act											
25. Others											11.
a) Transfer Petition (Crl.)					False		 			 	
b) Application U/S 482 of Criminal Procedure of 1973 or under any other											
corresponding provision	03	02		01			 01			 	04
26. TOTAL	03	02		01		<u></u>	 01			 	04

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27. APPELLATE SIDE (CIVIL)												
Writ Appeals					and the second							
a) Service matters	02				01			01				 01
c) Land reforms including land ceiling												
c) Labour laws												
d) Other	02	03						-				 05
28. Letters patent Appeals												
29. First Appeals from												
a) Original Side		*			`							
b) Judgments	33	03		02				02				 34*
c) Orders	02					**	11					 02
30. Second Appeals from Judgment	15	03										 18
31. Miscellaneous First Appeals from												
a) Original Side			340				-		N.			
b)Judgment												
c) Orders												
32. Miscellaneous Second Appeals									İ			
from								-			-	
a)Judgment												
b) Orders								1				
33. Revision Petitions	07	02		144								 09
34. Civil References												
35. Civil Miscellaneous Petitions under												1
Article 227 of the Constitution				-								
36. Other Appeals				-				-				
a)City Civil Court Appeals		-						+				
b) Review of Judgments	-							77.				
c) Compensation, Claims and Special	12	22		05				05				 07
Appeals	12	-		- 03				- 00				
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals								1			ļ	
f)Special Tribunal Appeal										res were as control		
37. TOTAL	73	11		07	01			08				 76

[* 02 (Two) Tax Appeals and *01 (One) Spl. Appeal included]

APPELLATE SIDE (CRIMINAL)											
8. Criminal Appeals											
By persons convicted	28	05		02	02			04		 	 29
) By Government from Judgment of Acquittal	03		. 		01	**	**	01		 	 02
c) By complaint, U/S 378 (4) of Criminal Procedure Code	09		 x	03		J a na	·	03	- 	 	 06
39.Criminal Revisions	07	03		01				01		 	 09
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions	4	-70 1 2	- 0			w =					
41. Criminal L P	07			03				03		 	 04
42. Others											 1900
a) Fresh Bail Applications pending Investigation of trial											
b)Bail including Anticipatory Bail		02		02				02		 	
c) Review Petition (FAM CT)										 	
43. TOTAL	54	10		11	03			14	220	 	 50
GRAND TOTAL(20+26+37+43)	234	31		28	05			33		 	 232



PROFORMA -III
CLASSIFICATION OF CASES PENDING AT THE END OF THE QUARTER YEAR ENDING 31.03.2020 IN TERMS OF DATE OF INSTITUTION

	7.00			AIT SINGLE SECTION	PEI	NDING FO	R					
Description of cases	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	TOTAL
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)				-								
1. suits						3000						
a) Civil suits				× = 1	1 2 2	ļ	791		1-2			100
b) Admiralty suits									<u> </u>	 	-	-
2. Testamentary and intestate suits						-	-				ļi	
3.Insolvency Cases						-					-	
4. Liquidation Cases					<u> </u>				-			
5. Chartered Accountant Act, 1949					1					-	-	-
6. Special Jurisdiction Cases										-	-	
7. WRIT PETITIONS								ļ			ļ	30
a)Service matter	10	10	08	01	01							30
b) Land Reforms		1					-		-	-		-
c) Labour Laws					-	1 00				01		67
d) Others	28	16	14	05		03				. 01	+	- 07
8 a) Banking Regulation Act, 1949		•								-		1
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949						,						
9. Company Petition & Application							_		-	-	+	-
a) Petitions									-			+
b) Application in Petitions											-	-
c) Applications in liquidation proceedings									L	1		

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10. Income tax Reference & Applications												
11. Sales Tax References and application												
12. Other Direct and Indirect Tax References								, ,	,)		.	
and Applications												
a) Gift Tax Wealth Tax and Estate Duty							1	,	1	1		
References and Applications												
b) Other tax Revision Cases				+							-	
c) Other Tax Reference and Applications												02
13. Petitions Under Indian Arbitration Act		01		01								UZ
14. Matrimonial Cases and References												01
a)Matrimonial Suits/Cases	01											01
b)Matrimonial References	/						1	1				
c) Petitions Under Section 24 of the Hindu			* - }	(== == +)			1	1 - 3			ía l	į –
Marriage Act	1				·			2	*	-		7
15. Land Acquisition Reference									-		-	
16. Election Petitions and Applications												(
a) Election Petitions		·									$\overline{}$	(
b)Applications in Election Cases			, <u>-</u>	 		(1					
17.Insurance Act, Reference & Applications									<u> </u>		Γ	<u> </u>
18. Motions	1			+								(
a) Motion for sanction of prosecution	1				<u> </u>		+			+		<u> </u>
b) Motion for setting aside fraudulent transfers	 	1	(+	<u></u>					+		ſ
c) Motion for annulment of adjudication orders			·	1	 '				-	+		
d) Motion for setting aside Insolvency cases		1		1	4'				-		$\overline{}$	
e) Notice of Motion for stay order	<u> </u>	1	1	4				-		-	1	
19. Other Petitions and Applications	1	1	4					-				
a) Probate Civil Petitions	1	1	1					-	-	-	+	
b) Petitions under the Guardians & Wards Act				4'					-	-		
c) Contempt of Court (Civil) Petitions			***									
d) Cross Objections			·	02				2==				02
e) Applications for leave to sue as indigent											,	1
person												
		7									1	1
f) Execution application on the original side					4	-			+	+	+	
g) Special Cases under order XXXVI of civil		MTA			1						1 '	
procedure code 1908	1	1 1 1 1 1 1 1 1	4.0	110	1	1187						

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h) Applications under Court Fees Act, Regarding valuation of Estate							-				
i) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)											
j) Petitions Application for											
i) Injunction in Original Proceedings				-							
ii) Appointment of Receivers in Original Proceeding											
20. TOTAL	39	27	22	09	01	03				01	 102
ORIGINAL SIDE (CRIMINAL)		01 - 4		10 = 1 TH 20	ı				7 - 1 - 1 1		
21. High Court Sessions				-				*		4.	
22. Writ Petitions											
a) Relating to Investigation or Trial of Criminal cases								122			 <u></u>
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973		đ								, s5	
24. Criminal Contempt, under the Contempt of Courts Act											
25. Others											
a) Transfer Petition (Crl.)											
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	04										 04
26. TOTAL	04										 04

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27. APPELLATE SIDE (Civil)			 	-								
Writ Appeals								anno arte a una d				01
a) Service matters	:		01									
b) Land reforms including land ceiling												
c) Labour laws												05
d) Other	04	01										- 03
28. Letters patent Appeals							 					
29. First Appeals												
a) From Original Side	-						-					0.4+
b) From Judgments	16	07	06	04	01							34*
c) From Orders		. 02										02
30. Second Appeals from Judgment	10	06	01	01			- xx - x - x - x - x - x - x - x - x -	×				18
31. Miscellaneous First Appeals		r. 1									-	
a) From Original Side		9				-					ļ	
b) From Judgment												
c) From Orders												
32. Miscellaneous Second Appeals												ļ
a) From Judgment												
b) From Orders									na constant de la con			
33.Revision Petitions	08			01				7 22				09
34 Civil References	.*									 		
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals						1			-	 	-	-
a)City Civil Courts Appeals						_			+	-		-
b) Review of Judgments	•				•				-	-	-	07
c) Compensation, Claims and Special Appeals	06	01										07
d) Original Civil Jurisdiction Appeals					1					-		-
e) Execution First Appeals										-	-	-
f)Special Tribunal Appeal												-
37. TOTAL	44	17	08	06	01							76

[02 (Two) Tax Appeals and *01 (One) Spl. Appeal included]

PPELLATE SIDE (CRIMINAL)												
8. Criminal Appeals												
a) By persons convicted	15	08	06									29
b) By Government from Judgment of Acquittal		02				7-7						02
c) By complaint, U/S 378 (4) of Criminal Procedure Code	01		03	02								06
39.Criminal Revisions	05	02	مد		02							09
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions	j-^	and the second					SOP (1 5 8			Stan, Sept.
41. Criminal L P	04	e 							+			04
42. Others												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail		175	2"									
c) Review Petition (FAM CT)	344					<u></u>	<u></u>			221		
43. TOTAL	25	12	09 .	02	02							. 50
GRAND TOTAL (20+26+37+43)	112	56	39	17	04	03	_	_		01	_	232



PROFORMA -V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/03/2020

	-	ACT	UAL STRENGT	H OF JUDGES	
Sanction strength of judges	No of Judges entrusted with court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of judge days
03	03	_	03	31	31

1.) 03 (three) days i.e., 03/01/2020, 07/01/2020, 24/01/2020 Vacation Courts were held. 2.) 06 (Six) days i.e., w.e.f 25.03.2020 to 31.03.2020 Lockdown Period.

